IN THE SUPREME COURT OF INDIA CRIMINAL APPELLATE JURISDICTION



CRIMINAL APPEAL NO(S).2670 OF 2025 (ARISING OUT OF S.L.P. (CRIMINAL) NO(S).3838/2025)

RADHEYSHYAM SHARMA

APPELLANT(S)

VERSUS

THE STATE OF RAJASTHAN & ANR. RESPONDENT(S)

<u>O R D E R</u>

Application seeking impleadment of the complainant as second respondent is allowed.

Leave granted.

Heard the learned senior counsel appearing for the appellant, the learned counsel appearing for first respondent/State and the learned counsel appearing for the second respondent.

The appellant is being tried for the offences punishable under Sections 420, 467, 468 and 471 read with Section 120-B of the Indian Penal Code, 1860. The offences are triable by a Court of the Magistrate. A charge-sheet has been filed. The appellant has undergone incarceration for a period of more than 07 months. The age of the appellant is 65 years and he suffers from 50% visual disability.

It is very unfortunate that in such cases, the accused has to travel up to this Court for getting bail.

We direct that the appellant shall be produced before the Trial Court within a maximum period of one week from today. The Trial Court shall enlarge the appellant on bail on appropriate terms and conditions including the condition of regularly and punctually attending the Trial Court on every date and cooperating with the Trial Court for early disposal of the case.

The Appeal is, accordingly, allowed.

.....J. (ABHAY S. OKA)

.....J. (UJJAL BHUYAN)

NEW DELHI; MAY 19, 2025. SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

<u>Petition(s) for Special Leave to Appeal (Crl.) No(s).</u> <u>3838/2025</u>

[Arising out of impugned final judgment and order dated 10-02-2025 in SBCRMBA No. 12700/2024 passed by the High Court of Judicature for Rajasthan at Jaipur]

RADHEYSHYAM SHARMA

PETITIONER(S)

RESPONDENT(S)

VERSUS

THE STATE OF RAJASTHAN & ANR.

- INTERVENTION/IMPLEADMENT, IA

(IA NO. 118053/2025 - INTERVENTION/IMPLEADMENT, IA NO.127193/2025 - INTERVENTION AND IA NO.128354/2025 -EXEMPTION FROM FILING O.T.)

Date : 19-05-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s): Dr. Manish Singhvi, Sr. Adv. Mr. Giriraj P Sharma, Adv. Mr. Apurv Singhvi, Adv. Ms. Shalini Haldar, Adv. Mr. D.K. Devesh, AOR

For Respondent(s): Mr. Saurabh Rajpal, Adv. Mr. Vinay Kumar Singh, Adv. Mr. Ashzad Mubarak, Adv. Ms. Nidhi Jaswal, AOR

- Mr. Abhay Pratap, Adv.
- Mr. Karan Dang, Adv.
- Mr. Abhishek Ranjan, Adv.
- Ms. Bhavika Agrawal, Adv.
- Mr. Prabhat Kumar, AOR

UPON hearing the counsel the Court made the following O R D E R

Leave granted.

The Appeal is allowed in terms of the signed order. The operative portion of the order reads thus:

"We direct that the appellant shall be produced before the Trial Court within a maximum period of one week from today. The Trial Court shall enlarge the appellant on bail on appropriate terms and conditions including the condition of regularly and punctually attending the Trial Court on every date and cooperating with the Trial Court for early disposal of the case.

The Appeal is, accordingly, allowed."

Pending applications, including the application seeking intervention, stand disposed of accordingly.

(ASHISH KONDLE) ASTT. REGISTRAR-cum-PS (AVGV RAMU) COURT MASTER (NSH)

[THE SIGNED ORDER IS PLACED ON THE FILE]